

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**ERNAKULAM BENCH**  
**CP(C) 12/2010**  
**in**  
**Original Application No. 423/2008**

**Monday, this the 20<sup>th</sup> day of July, 2020**

**CORAM:**

**Hon'ble Mr. P. Madhavan, Judicial Member**

**Hon'ble Mr. K.V. Eapen, Administrative Member**

1. P.Chandran  
 S/o.the late Krishnan, aged 49 years  
 GDS BPM/MC, Karandode BO, Kuttiyadi SO  
 Vadakara Division  
 Residing at Neelechikunnummal  
 PO Karandode, (Via) Kuttiyadi- Pin 673 508
2. K.M.Chadrasekharan, S/o.The late Ranunni Kurup,  
 aged 49 years, GDS MC, Chagaroth  
 Peruvannamuzhi  
 Residing at Kallaracka Madathil House  
 Peruvannamuzhi, Vadakara Division
3. K.T.Surendran, S/o.The late Kelan  
 aged 49 years, GDS MD, Melur  
 Edakkulam, Vadakara Division  
 Residing at Kanatha Thazha House  
 P.O Peruvattoor, Koilandy ..... Petitioners

**(By Advocate : Mr.O.V.Radhakrishnan.Sr., Mrs.K.Radhamani  
 Amma, K.Ramachandran)**

**V e r s u s**

1. Sivadasan P.K, S/o.Sri.Govindan Nambiar  
Aged 54 years, Superintendent of Post Offices  
Vadakara Division, Vadakara -673 101
2. Jithendraguptha, age and father's  
name not known to the petitioner  
Postmaster General, Northern Region  
Kozhikode – 673 011
3. Sarada Sambath, age and father's  
name not known to the petitioner  
Chief Postmaster General  
Kerala Circle, Thiruvananthapuram – 695 033 ... Respondents

**(By Advocate : Mr.N.Anilkumar,SCGSC)**

This application having been heard on 20.07.2020 through video conferencing, the Tribunal on the same day delivered the following:

**O R D E R (Oral)**

**Hon'ble Mr. P. Madhavan, Judicial Member –**

The petitioners are aggrieved by non-compliance of the order of this Tribunal in O.A No.423/2008 dated 4.2.2009. Hence they approached this Tribunal with this Contempt Petition. The main relief in the O.A was to declare that the approval of the Screening Committee is not necessary to fill up the vacancies in the cadre of Postman set apart for 25% GDS Seniority quota in terms of Recruitment Rules 1989 as amended by Amendment Rules 1994..

2. When the matter came up for consideration today, learned counsel for the respondents submits that the respondents have already complied with the order of this Tribunal and there is no purpose to continue with the CP(C).

3. Learned counsel for the petitioners submits that the order is not fully complied with and the petitioners have some grievance regarding some portion of the order. However, he has no objection to close the CP(C) with liberty to the petitioners to challenge the order separately, if necessary.

4. In view of the above submission, CP(C) is closed with liberty to the petitioners to challenge the order separately, if necessary. No costs.

**(K.V. EAPEN)**  
**ADMINISTRATIVE MEMBER**

**(P. MADHAVAN)**  
**JUDICIAL MEMBER**

**SV**

**List of Annexures**

Annexure P1 - Photocopy of the order dated 4.2.2009 in O.A No.423 of 2008 of this Tribunal

Annexure P2 - Photocopy of the Order in O.A No.704/2006 dated 23.4.2007 of this Tribunal

Annexure M.A 1 - True copy of the Memo No.OPCAT 106/2016 dated 27.2.2020.

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